

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. (IB)-69(ND)2017**  
**C. A. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

**NAME OF THE COMPANY: M/s. BMM Ispat Ltd. V/s. M/s. A.J Casting Pvt. Ltd.**

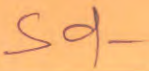
**SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code,2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	KUMAR MIHIR	Adv.	Petitioner.	

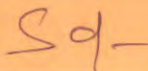
**Order**

There are certain lacunae in this petition filed under Section 9 of the IBC. Learned counsel is granted 7 days time to remove these objections for compliance of Section 9(3(c)) as well as filing the complete ledger account.

To come up on 3<sup>rd</sup> May 2017.



[ S.K. MOHAPATRA ]  
MEMBER [T]



[ INA MALHOTRA ]  
MEMBER [J]